

ITEM NO.14

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1149/2019

ABEDA SALIM TADVI & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 136088/2023 - INTERVENTION APPLICATION

IA No. 88842/2026 - INTERVENTION/IMPLEADMENT

IA No. 268625/2024 - INTERVENTION/IMPLEADMENT

IA No. 103557/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 137158/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

W.P.(C) No. 101/2026 (X)

FOR ADMISSION

W.P.(C) No. 109/2026 (X)

IA No. 28911/2026 - STAY APPLICATION

W.P.(C) No. 185/2026 (PIL-W)

FOR ADMISSION

W.P.(C) No. 108/2026 (PIL-W)

IA No. 28861/2026 - GRANT OF INTERIM RELIEF

W.P.(C) No. 145/2026 (X)

FOR ADMISSION

W.P.(C) No. 218/2026 (PIL-W)

FOR ADMISSION

W.P.(C) No. 146/2026 (PIL-W)

FOR ADMISSION

W.P.(C) No. 152/2026 (PIL-W)

FOR ADMISSION

W.P.(C) No. 217/2026 (PIL-W)

FOR ADMISSION

W.P.(C) No. 166/2026 (X)

FOR ADMISSION

W.P.(C) No. 192/2026 (X)

FOR ADMISSION

W.P.(C) No. 165/2026 (PIL-W)

FOR ADMISSION

W.P.(C) No. 207/2026 (X)

FOR ADMISSION

W.P.(C) No. 175/2026 (PIL-W)

FOR ADMISSION

IA No. 44134/2026 - EXEMPTION FROM FILING O.T.

IA No. 44132/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

Diary No(s). 5497/2026 (PIL-W)

FOR ADMISSION

W.P.(C) No. 508/2026 (PIL-W)

FOR ADMISSION

W.P.(C) No. 465/2026 (PIL-W)

FOR ADMISSION

IA No. 110165/2026 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 457/2026 (PIL-W)

W.P.(C) No. 339/2026 (PIL-W)

FOR ADMISSION

Date : 20-08-2026 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

HON'BLE MRS. JUSTICE V. MOHANA

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 Mrs. Kanika, Adv.
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Petitioner-in-person

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 Mr. Prabhat Pachouri, Adv.
 Mr. Siddharth Gautam, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

1. The University Grants Commission (UGC) may file a comprehensive counter affidavit within four weeks unless, in light

of the peculiar averments made in any of the petition(s), a separate counter affidavit is required to be filed. The soft copy of the said affidavit may be supplied to all the counsel for the petitioners.

2. Rejoinder, if any, be filed within two weeks thereafter.

3. Learned Solicitor General of India states that the Regulations are under active consideration. It will be appreciated if an appropriate decision with respect thereto is also taken before the next date of hearing.

4. Ms. Disha Wadekar, learned counsel (M.No.9028761168) is appointed as the Nodal Counsel for the petitioner(s) and Mr. Manoj Ranjan Sinha (M.No.9811067271) is appointed as the Nodal Counsel for the respondent(s). Counsel for the petitioner(s)/intervenor(s)/impleader(s) are directed to supply all the petitions/IAS to the Nodal Counsel(s), who may collate the issues raised on their behalf.

5. The counter affidavits may also be supplied to the Nodal Counsel(s), who may collate the same for the purpose of further consideration.

6. Post these matters for further consideration on 05.11.2026.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(NIKITA SINGH)
COURT MASTER (NSH)